

[Mr. Speaker]

The House gave its finding, its decision. An identical matter cannot be discussed now in the House once again. It is an identical matter and therefore, there is no question of raising the same matter in any other form, in any other motion. I am not allowing it.

(Interruptions)

MR. SPEAKER: I am not allowing anybody. Papers to be laid on the Table. Shri Ram Niwas Mirdha.

12.45 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Forest Service (Probation) Amendment Rules, 1973, published in Notification No. G.S.R. 257 in Gazette of India dated the 17th March, 1973.
- (ii) The Indian Administrative Service (Cadre) Amendment Rules, 1973, published in Notification No. G.S.R. 277 in Gazette of India dated the 24th March, 1973.
- (iii) The Indian Police Service (Cadre) Amendment Rules, 1973, published in Notification No. G.S.R. 278 in Gazette of India dated the 24th March, 1973.
- (iv) The Indian Administrative Service (Recruitment) Amendment Rules, 1973, published in Notification No.

G.S.R. 279 in Gezzette of India dated the 24th March, 1973.

- (v) The Indian Police Service (Recruitment) Amendment Rules 1973, published in Notification No. G.S.R. 280 in Gazette of India dated the 24th March, 1973.

[Placed in Library. See No. LT-4707/73.]

REVIEW AND ANNUAL REPORT, ETC. OF URANIUM CORPORATION OF INDIA LTD.
JADUGUDA

SHRI RAM NIWAS MIRDHA: Sir, on behalf of Shri K. C. Pant, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1971-72.
- (2) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4708/73.]

12.46 hrs.

RE. REPORTED STATEMENT OF ATTORNEY GENERAL BEFORE SUPREME COURT ABOUT AMENDING MAINTENANCE OF INTERNAL SECURITY ACT—contd.

(Interruptions)

MR. SPEAKER: May I request you to kindly sit down. I have already given my ruling. I am passing on to the next item. Two Ministers have already laid their papers.

SHRI PILOO MODY: Mr. Speaker, Sir, as far as the subject of the adjournment motion is concerned you